

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.726/93

Date of Order: 10.2.1994

BETWEEN :

G.Yaddaiah

.. Applicant.

A N D

Director of Defence Electronics,
Research Lab.
Chandrayangutta Lines,
Hyderabad-5.

.. Respondent.

Counsel for the Applicant

.. Mr.B.Tharakam

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI A.B.BORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUD L.)

PEA

ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

1. The relief sought by the applicant is for regularisation keeping in view the long period of service rendered by him as a Casual Labour in the respondent's organisation. The case of the individual is stated elaborately in our judgement in OA.No.742/93 wherein a direction was given to the respondents to verify ~~DLRL as a casual~~ the fact whether the individual worked with the ~~lab~~ labour for the period ~~during~~ 1984-87 and was paid from the public fund and if so to give effect to the order of appointment already passed by the respondents.

2. In view of the above, no separate order need be passed in this OA and OA is disposed of accordingly.

T. V.
(T) CHANDRASEKHARA REDDY
MEMBER (JUDL.)

A. B. GOR THI
(A. B. GOR THI)
MEMBER (ADMN.)

Dated : The 10th February 94.
(Dictated in Open Court)

Prakash
Deputy Registrar (J) CC

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To

1. The Director of Defence Electronics, Research Lab. Chandrayanagutta Lines, Hyderabad-5.
2. One copy to Mr. B. Tharakam, Advocate, CAT. Hyd.
3. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

pvm

Prakash
3/2/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 16 - 2 - 1994.

~~ORDER/JUDGMENT~~

M.A./R.A/C.A. No.

O.A.No.
T.A.No.

726/93,

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

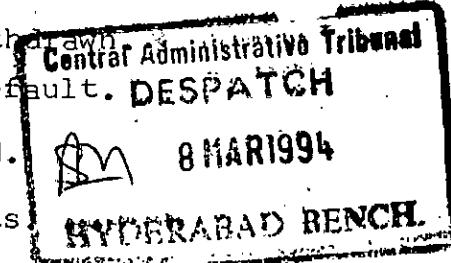
Disposed of with directions.

Dismissed.

Dismissed as withdrawn
Dismissed for Default. DESPATCH

Rejected/Ordered.

No order as to costs



pvm

*Dgk
36/2*